

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

ON THE 25th OF JANUARY, 2024

CRIMINAL REVISION No. 2406 of 2018

BETWEEN:-

**DHANRAJ S/O BHAGIRATH RAIKHERE, AGED ABOUT 39
YEARS, OCCUPATION: TAILOR R/O VEENA NAGAR
SUKHLIYA INDORE (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI YASH PAL RATHORE, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH P.S. TUKOGANJ DISTRICT INDORE
(MADHYA PRADESH)**

.....RESPONDENT

(BY MS. VINITA DWIVEDI, PANEL LAWYER)

.....
*This revision coming on for admission this day, the court passed the
following:*

ORDER

This criminal revision has been filed under Section 397/401 of the Code of Criminal Procedure, 1973 against the order dated 27.04.2018 passed by the learned Additional Sessions Judge, District-Indore in Sessions Trial No. 122/2018.

2. Learned counsel for the petitioner prays for withdrawal of this revision.
3. Prayer is allowed.
4. In view of the above, Criminal Revision No. 2406/2018 is dismissed as withdrawn.

Vindesh

